

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Drugs (Price Control) Amendment Order, 1990 published in Notification No. S.O. 173 (E) in Gazette of India dated the 27th February, 1990.

(ii) The Drugs (Price Control) Amendment Order, 1990 published in Notification No. S.O. 541 (E) in Gazette of India dated the 6th July, 1990. [Placed in Library. See No. LT-1240/90]

(2) A copy of the Agreement (Hindi and English versions) dated the 15th July, 1990 entered into between the President of India and the Oil and Natural Gas Commission to amend the Principal agreement dated the 17th December, 1966 under section 42 of the Income-tax Act, 1961. [Placed in Library. See No. LT-1241/90]

**Notifications under Railways Act and Report on Intake of SC & ST against Vacancies reserved for them in the Railways for the year ended 31.3.1989**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): On behalf of Shri Ajay Singh, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 199 of the Railways Act, 1989:—

(i) The Railways (Prescription of infectious and contagious diseases for animals) Rules, 1990

published in Notification No. G.S.R. 553 (E) in Gazette of India dated the 7th June, 1990.

(ii) The (Weighment of Consignment in Wagon-load or Train-load) Rules, 1990 published in Notification No. G.S.R. 615 (E) in Gazette of India dated the 3rd July, 1990. [Placed in Library. See No. LT-1242/90]

(2) A copy of the Report (Hindi and English versions) on the progress made in the Intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them<sup>o</sup> in Recruitment and promotion categories on the Railways for the year ended the 31st March, 1989. [Placed in Library. See No. LT-1243/90]

13.06 hrs.

**MESSAGE FROM RAJYA SABHA**

[English]

ADDITIONAL SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform a the Lok Sabha that the Rajya Sabha at its sitting held on the 17th August, 1990, agreed to the following amendment made by the Lok Sabha at its sitting held on the 31st May, 1990, in the Commission of Inquiry (Amendment) Bill, 1990:

**Clause 3 (New)**

After clause 2, insert  
Amendment of Section 7 of the Act 60 of 1952.

"3. In Section 7 of the Commission of Inquiry Act, 1952, in sub-section (1), for the words "the House of the People or, as the case may be, the Legislative Assembly of the State", wherever they occur, the words "each House of Parliament or, as the case may be, the Legislature of the State" shall be substituted."

13.10 hrs.

*The Lok Sabha then Adjourned for Lunch  
Till ten Minutes past Fourteen of the Clock*

*The Lok Sabha reassembled after Lunch  
at Twelve minutes past Fourteen of the  
Clock*

[MR. DEPUTY SPEAKER *in the Chair*]

RE. USE OF HINDI AND PROMOTION  
OF ALL OTHER INDIAN LANGUAGES-  
CONTD.

[*Translation* ]

SHRI HARISH RAWAT (Almora): Mr. Deputy Speaker, Sir, Shri Kumaramangalam who is an honourable member of this House has raised an issue. On this issue our sentiments are not isolated. They are shared by the entire nation. You are also fully aware of it.

Mr. Deputy Speaker, Sir, I always speak in Hindi. But it is the responsibility of the Government to encourage and promote not only Hindi but all Indian languages so that more and more work is done in all these Indian languages. The Constitution is very clear on this issue. Similarly, the Official Languages Act passed by this House is equally clear.

I would like to emphasise that the assurances given by Shri Jawahar Lal Nehru on

the issue of language to those whose feelings were hurt in this regard due to some misunderstanding, must be honoured. But today we see that some powers, some persons working for their political ends.....  
(*Interruptions*)

PROF. VIJAY KUMAR MALHOTRA (Delhi Sadar): It is a very sensitive issue and there should be a thorough discussion on it so that (*Interruptions*)

[*English*]

SHRI HARISH RAWAT: I am coming to that point.

[*Translation* ]

Some people who are raising the slogans of enthroning Hindi and banishing English to meet their political ends are helping neither Hindi nor other Indian languages nor the country itself. I am afraid that in their enthusiasm they are weakening the integrity of the Nation. This must be given a serious thought. (*Interruptions*) Mr. Deputy Speaker, Sir, I love Hindi as much as they do but I have same love for other Indian languages also and much more for Indianness and India. Therefore, I would like to State clearly that these people are harming the interest of Hindi itself and also Official Language Act. They are helping those forces which indulge in anti-Hindi campaign in some States and speak against Official Languages Act. (*Interruptions*) ... Therefore I would like to urge upon the Government that it is high time when such misunderstandings are...

MR. DEPUTY SPEAKER: Please sit down.

SHRI HARISH RAWAT: Therefore, we must clear the misunderstandings in this regard. The Government must make their policy on this issue very clear and if possible a discussion may also be held in the House. Therefore, I would like to say that as stated by my friend Kumaramangalam, the D.M.K. people in South, in Tamilnadu are trying to create a new issue out of it. Therefore sup-